

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-378(PB)/2017

IN THE MATTER OF:

Alchemist Asset Reconstruction Co. Ltd. Petitioner/Applicant
Vs.
Moser Baer India Limited Respondent

Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016 (Liq.)

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Komal
Harlalka
For the Applicant : Adv. NPS Chawla, Adv. Kinjal Goyal in IA-
1700/2024

ORDER

IA-1700/2024 & IA-1576/2024

Mr. Karan Kohli, Ld. Counsel for the Liquidator appears through VC.

Mr. NPS Chawla, Ld. Counsel for the Applicant in IA-1700/2024
appears physically.

At request and by consent of both sides, list the matter **on 24.07.2024**
for physical hearing.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)